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CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD.

O.A.No.612 of 1987.

Bhim Sen TanejaApplicant.

Versus

Union of India & othersRespondents.

Hon'ble Mr. Justice U.C.Srivastava, V.C.

Hon'ble Mr. K. Obayya, A.M.

(By Hon'ble Mr. Justice U.C.Srivastava, V.C.)

The applicant, who is the son of one Udai Bhan Taneja, after failing to get appointment, approached this tribunal praying that he may be given compassionate appointment in place of his father. Earlier, it appears, a number of reliefs were sought, but later on the same were deleted in view of the fact that a separate claim regarding payment of money etc. is being filed. It was said that Udai Bhan Taneja had remarried and it is not ascertained whether the second wife of the deceased is alive or not. The applicant is aged about 28 years. Vide letter 16.11.84, he was asked to furnish certain particulars which he has not furnished. Although it appears that according to the departmental rules an appointment can be given to the younger son who is below 21 years of age. It is for the department to ascertain whether the mother is alive and thereafter, in case the mother is not available, the respondents after taking the particulars which the applicant shall furnish within a period of two months from today, shall decide the question in accordance with the relevant rules and give appointment either to the applicant or to his younger brother whoever may be entitled for the same

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without creating any controversy. With these observations, the application stands disposed of. No order as to costs.

John Murphy
MEMBER (A)
DATED: JULY 7, 1992
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VICE CHAIRMAN.